

Studio based order.

Office of The District & Session Judge, Saharsa.

Dated, Saharsa, the - 19th June, 2021.

Order No. 47 /G

In view of the direction of the Hon'ble Court to expedite and dispose of specially old cases and also the cases pending at argument stage and keeping in view the request of the Bar Association, Saharsa, it is hereby ordered that the studio based Virtual Court Room-I and Virtual Court Room-II shall be functional from 21.06.2021 as per time slot as mentioned in the table below only for hearing of argument of old cases and .

The learned Advocates who do not have electronic gadgets (i.e. Smart phone, Laptop, I-Pad, Tablets etc) of their own can avail the facility of aforesaid Virtual Court Room No.-I and II accordingly only for arguments and hearing of such other matters which the Court concerned considers proper to hear by the studio based VC facility. Further, since the space in the Virtual Court Rooms is small, the learned Advocates are requested to avail the facility of Virtual Court in such a way that one Advocate of one side only does the work of argument/hearing at one time to avoid any sort of gathering; they are also requested to follow the Corona protocols strictly.

The time slots for Argument/hearing of Virtual Courts will be as follows:-

Sessions Courts

Sl. No.	Name of Court	Virtual Court No. (VC No.)	Time	Days of Hearing
01.	District & Sessions Judge	VC-I	10.30 AM - 11.30 AM	Tuesday, Thursday, Saturday
02.	Principal Judge	VC-II	10.30 AM - 11.30 AM	
03.	A.D.J.-I	VC-I	09.00 AM - 10.00 AM	
04.	A.D.J.-II	VC-I	08.00 AM - 09.00 AM	
05.	A.D.J.-III	VC-II	08.00 AM - 09.00 AM	
06.	A.D.J.-IV	VC-I	07:00AM - 08:00 AM	
07.	A.D.J.-V	VC-II	07:00AM - 08:00 AM	

CJM/Sub-Judge / Munsif/ SDJM/JMs. Courts

Sl. No.	Name of the Court	Virtual Court No. (VC No.)	Time	Days of Hearing
01.	C.J.M. & ACJM-I-cum-Sub-Judge	VC-I	10:00 AM - 11:00 AM	Monday, Wednesday, Friday
02.	ACJM-II-cum-Sub-Judge	VC-II	10:00 AM - 11:00 AM	
03.	ACJM-III-cum-Sub-Judge	VC-I	11:00AM - 12:00 Noon	
04.	ACJM-IV-cum-Sub-Judge	VC-II	11:00AM - 12:00 Noon	
05.	SDJM (vacant) & Court of Sri Praduman Kumar, JM, 1st Class	VC-I	09:15 AM - 10:00 AM	
06.	Munsif(Munsif)&SriN.K.Pandey, JM, 1st Class-cum-Addl. Munsif	VC-II	09:15 AM - 10:00 AM	
07.	Sri Rajesh Kumar- VI, J.M.,	VC-I	08:30 AM- 09:15 AM	

04.	ACJM-IV-cum-Sub-Judge	VC-II	11:00AM - 12:00 Noon	Monday,
05.	SDJM (vacant) & Court of Sri Praduman Kumar, JM, 1st Class	VC-I	09:15 AM - 10:00 AM	Wednesday,
06.	Munsif(Munsif)&SriN.K.Pandey, JM, 1st Class-cum-Addl. Munsif	VC-II	09:15 AM - 10:00 AM	Friday
07.	Sri Rajesh Kumar- VI, J.M., 1st. Class	VC-I	08:30 AM- 09:15 AM	
08.	Sri R.K. Dubey, J.M., 1st. Class	VC-II	08:30 AM - 09:15 AM	
09.	Sri Kr. Abhishek, J.M., 1st. Class	VC-I	07:45 AM - 08:30 AM	
10.	Sri Ravi Kumar, J.M., 1st. Class	VC-II	07:45 AM - 08:30 AM	
11.	Sri Satish Kumar, J.M., 1st. Class	VC-I	07:00 AM - 07:45 AM	
12.	Sri Kundan Kr. Gupta, J.M., 1st. Class	VC-II	07:00 AM - 07:45 AM	

It is made clear that hearing of Bail matters shall be strictly through Digital mode as per order of the Hon'ble Court.

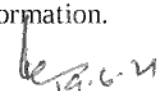
Order No. 43G dated 09-06-2021 is modified to aforesaid extent.

Inform the concerned.

(Vinod Kumar Shukla)
District & Sessions Judge,
Saharsa.

Memo No. 1854 - 80 / Dated, Saharsa, the 19th June, 2021.

Copy forwarded to the Principal Judge, Family Court, the ADJ- I /II /III /IV /V/ CJM /ACJM- I/ II /III /IV /the Secretary, DLSA/ the SDJM/ Sri Manish Kumar-I, JM/ Sri Praduman Kumar, JM/ Sri N.K.Pandey, JM /Sri Rajesh Kumar-VI, JM /Sri R.K. Dubey, JM /Sri Kumar Abhishek, JM / Sri Ravi Kumar, JM /Sri Satish Kumar, JM/ Sri K.K.Gupta, JM/Nodal Officer, Civil Court, Saharsa/ the District Magistrate,/ the Superintendent of Police/the Jail Superintendent, Saharsa/ the Secretary, Bar Association, Saharsa for information.


Judge-in-Charge
Saharsa.